

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 376 OF 2019
IN
DFR NO. 1083 OF 2019

Dated: 13th March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

INOX Air Products Private Limited

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant : Mr. Sanjay Sen, Sr. Adv.
Ms. Dipali Seth

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishnan for R-1
Mr. Anand K.Ganesan for R-3

ORDER

IA NO. 376 OF 2019
(Appl. for leave to file Appeal)

We have heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

In the light of the submissions made and for the reasons stated in the application, we find the same satisfactory and IA No. 376 of 2019 is allowed. Application for leave to file the Appeal is granted to prosecute the matter.

DFR NO. 1083 OF 2019

Registry is directed to list the matter for admission on **15.03.2019 (Friday)**,
Special Bench at 2.30 pm.

(S.D. Dubey)
Technical Member
kt/pk

(Justice N.K. Patil)
Judicial Member